

समर्थन कीमतें घोषित की जाती हैं। भारतीय रुई निगम के लिये यह अपेक्षित है कि जब बाजार कीमतें इन न्यूनतम समर्थन कीमत स्तर से नीचे गिर जाएं तब, जहां भी आवश्यक हो, समर्थन खरीदारियां करें।

Public Distribution System

1655. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether he is aware that the previous Government have virtually dismantled the public distribution system; and

(b) if so, steps, if any, being contemplated to strengthen and further expand the system?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) and (b). The public distribution system though undermined is still functioning for wheat, rice, sugar and controlled cloth. Measures for strengthening it further and for covering more essential commodities and areas are under consideration.

Sugar Cooperative Factories in Maharashtra

1656. DR. VASANT KUMAR PANDIT: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Government of Maharashtra has applied for licences for twelve new Sugar Co-operative Factories;

(b) how much rebate or financial aid has been asked for by Government of Maharashtra; and

(c) the sites selected for the proposed Sugar Cooperative Factories in Maharashtra?

359 LS—3.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) No, Sir. However, one application recommended by the State Government of Maharashtra has been received and it is pending consideration in the Ministry of Agriculture and Irrigation.

(b) Does not arise at this stage.

(c) The location of the proposed cooperative sugar factory as indicated in the application is Ahmednagar Tehsil.

कपड़ा मिलों के मालिकों का उत्पादन कम करने का इरादा

1657. श्री हरगोविन्द वर्मा : क्या बाणिज्य तथा नागरिक पूति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कपड़ा मिलों के मालिकों का इरादा कम उत्पादन करने का है ; और

(ख) यदि हां, तो उत्पादन बढ़ाने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

बाणिज्य तथा नागरिक पूति और सहकारिता मंत्री (श्री मोहन धारिया) : (क) सरकार को ऐसे किसी इरादे की जानकारी नहीं है ।

(ख) प्रश्न नहीं उठता ।

जोरापोखर में डाक कर्मचारियों को मकान किराया भत्ता

1658. श्री जगदम्बी प्रसाद यादव :

क्या वित्त तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जोरापोखर कस्बे में सेन्ट्रल फ्रूल रिसर्व इन्स्टीट्यूट के केन्द्रीय सरकारी

कर्मचारियों को मकान किराया भत्ता मिलता है ;

(ख) क्या इस जोरापोखर टाउन में काम करने वाले डाक कर्मचारियों को मकान किराया भत्ता नहीं मिलता; और

(ग) यदि हां, तो उसके क्या कारण हैं ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) जी हां, जोरापोखर में स्थित सेन्ट्रल पब्लिक रिसर्च इन्स्टीट्यूट एक स्वायत्त निकाय है और इसके कर्मचारियों को 23 मार्च, 1977 से मकान किराया भत्ता मिल रहा है ।

(ख) और (ग) . जोरापोखर कस्बे में काम करने वाले डाक कर्मचारी केन्द्रीय सरकार के नियमों द्वारा शासित होते हैं और वर्तमान में उन्हें मकान किराया भत्ता नहीं मिल रहा है । उन्हें मकान किराया भत्ता देने सम्बन्धी प्रश्न पर जैसा कि नियमों के अन्तर्गत अपेक्षित है, जिला मजिस्ट्रेट धनबाद से आवश्यक प्रमाण-पत्र प्राप्त करने के पश्चात् ही विचार किया जाएगा ।

Amount deposited under Compulsory Deposit Scheme

1659. SHRI B. C. KAMBLE: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the total amount deposited in each State under the Compulsory Deposit Scheme; and

(b) whether the former Government have in any way used or transferred that amount or any part thereof in States and if so, for what purposes?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Employees making compulsory deposits under the Additional Emoluments (Compulsory Deposit) Act, 1974 fall into four distinct categories viz. Central Government employees, employees of State Governments/Union Territory Administrations, employees of local authorities, and employees of private and public sector units. Amounts of compulsory deposits made by Central Government employees are maintained Ministry/Department-wise and not State-wise. The Regional Provident Fund Commissioners in the Employees' Provident Fund Organisation who are the nominated authorities in respect of employees in private and public sector units, maintain details of compulsory deposit accounts region-wise and not State-wise. Hence State-wise figures of compulsory deposits made by employees are not available. However, the gross amount of compulsory deposits made under the Act till 3rd June, 1977 by various categories of employees all over the country are as below:—

	Rs. crores
(i) Central Government employees	598.28
(ii) Employees of State Governments/Union Territory Administrations	293.31
(iii) Employees of local authorities	127.58
(iv) Employees in private and Public sector units	745.51
Total	1764.68

(b) In 1976-77, Central Government borrowed Rs. 480 crores from the Reserve Bank of India against the compulsory deposits impounded with it. This augmented the pool of resources available to the Central Government and, consequently, enabled it, *inter alia*, to step up the level of Plan assistance to States in that year.